

(c) if so, whether any steps in this regard have been considered; and

(d) if so, the details thereof?

**MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED):** (a) and (b). Yes, Sir.

(c) and (d). One project each for production of palm oil has been established in Kerala and Andaman & Nicobar Islands. About 5.75 lakh hectares of land in the country have been identified as suitable for palm cultivation. Possibility for exploring palm cultivation have already started in the identified areas. A number of schemes were sanctioned to take up oil palm cultivation during 8th Plan period, namely, setting up to nurseries and frontline demonstration and processing in Karnataka, Oil Palm Seed Garden in Andhra Pradesh, expansion of the capacity of the seed germination at CPCRI, Palode.

#### **SSI Producing Paraffin Wax**

3406. **KUMARI DIPIKA CHIKHLIA:**  
**SHRI CHETAN P.S. CHOUHAN:**

Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned "paraffin was SSIs likely turn sick" appearing in the Economic Times of September 27, 1991;

(b) if so, the facts thereof; and

(c) the action taken/proposed to be taken to safeguard the interests of small scale industries producing paraffin wax out of slack wax?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN):** (a) to (c). The information is being collected and would be laid on the Table of the House.

#### **Saleempur Aromatic Plant**

3407. **KUMARI DIPIKA CHIKHLIA:**  
**SHRIMATI MAHENDRA KUMARI:**

Will the PRIME MINISTER be pleased to state:

(a) whether the permission of Foreign Investment Board in respect of Saleempur Aromatic Plant has since been granted by the Union Government;

(b) if so, the details thereof;

(c) if not, the reasons for delay; and

(d) the time by when permission is likely to be granted?

**MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN):** (a) to (d). Matter is under consideration fo the Government.

[*Translation*]

#### **Repair of Approach Roads in West Enclave Pitampura**

3408. **SHRI BHAGWAN SHANKAR RAWAT:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn to the dilapidated condition of the approach roads leading to the newly constructed flats by House Building Societies in the West Enclave of Pitampura on the Outer Ring Road; and

(b) if so, the time by which the approach roads will be repaired and widened?

THE MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The Delhi Administration reports that the condition of the road has worsened due to stacking of mulba by individuals constructing houses and blockage by such mulba. The pot holes developed have already been attended and further repair work has been started and is likely to be completed by the middle of January, 1992. No further widening is proposed to be done.

[*English*]

#### Allotment of Plots in Rohini

3409. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the reasons for allotment of 32 metre plots in March, 1991 against registration of 48 metre plots in the 1981 under the Rohini Scheme in Delhi; and

(b) the fate of those who had registered for 48 metre plots only but allotted 32 metre plots if they do not take notice of allotment cum-demand letter for 32 metre plots?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) As only 32 Sq. Mt. plots were available for fresh allotment at the draw held in March, 1991, registrants for 43 Sq. M. plots were given an option to apply for 32 Sq.m. plots and allotments were made.

(b) The cases of those who were given allotment-cum-demand letters for 32. Sq.m. plots without their exercising an option therefor, will be kept pending till such time the size of plots originally preferred by them are available.

#### Exemption from Emigration Clearance

3410. SHRI V.S. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether Union Government have received any request from Government of Kerala to include more categories of Emigrants for exemption from Emigration clearance;

(b) if so, the details thereof; and

(c) the steps taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) and (c). Does not arise.

#### Improvement of Slums in Bangalore City

3411. SHRIMATI CHANDRA PRABHARS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Overseas Development Agency of Britain had come forward to give financial assistance Rs.48 crore for improving the slums in Bangalore City;

(b) if so, the steps taken to procure the above assistance;

(c) whether Government of Karnataka has also sought financial assistance for improving the slums in Mysore city with the assistance of Overseas Development Agency of Britain; and

(d) if so, the amount of assistance sought for?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.